

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 26TH DAY OF JUNE, 1987.

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
Present: and  
Hon'ble Shri L.H.A. Rego, Member (A)

C.C. APPLICATION NO. 14/87

Sri. R. Santhanam,  
Senior Accountant,  
O/o the Deputy Director  
of Accounts (Postal),  
Bangalore-9.

.... Petitioner.

(Dr. M.S. Nagaraja, Advocate)  
v.

1. The Secretary,  
Ministry of Communication,  
New Delhi.

2. Sri. K.V. Raghava Chair,  
Director General of Posts  
and Telegraphs,  
New Delhi.

3. Sri. C.S. Narasimhan,  
Deputy Director of Accounts  
(Postal), Karnataka Circle,  
Bangalore.

.... Contemnor..

(Shri M.S. Padmarajaiah, CGSSC)

This application having come up for hearing  
to-day, Vice-Chairman made the following.

O R D E R

In this application made under Section 17 of  
the Administrative Tribunals Act of 1985 and the  
Contempt of Courts Act, 1971, the petitioner has  
moved this Tribunal to punish the <sup>Contemnor</sup> 1 for wil-  
ful disobedience of the order made in his favour  
on 12.11.85 in A. No.4/1986.

2. Shri M.S. Padmarajaiah, learned Senior Standing Counsel for the Central Government, appearing for the contemnors, has placed before us memo no. 437/Admn/Per.V/CAT/RS dated 24.6.87 which had accorded the financial benefits due to the petitioner in terms of the order made by this Tribunal and the acquittance roll evidencing the payment of the amounts also due to him thereto. Dr. M.S. Nagaraja learned counsel for the petitioner, on pursuing the memo dated 24.6.87, and the acquittance roll dated 25.6.87 does not dispute that the order made by this Tribunal stands fully complied by the contemnors. In this view, these proceedings are liable to be dropped. We therefore drop the proceedings. But in the circumstances of the case, we direct the parties to bear their own costs.

*Ms. Padmarajaiah*  
Vice-Chairman  
26/6/87

*Member (A)* 26.6.87

sr/Mrv.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 3-7-87

C.C. Application No. 14/87 /86( )  
In Application No. 4/86(T)

Work No. \_\_\_\_\_

Applicant

R.Santhanam

V/s. Secy., Min. of Communications, & ors.

To

1. Sri. R.Santhanam,  
Senior Accountant,  
O/o. The Deputy Director  
of Accounts(Pestal),  
B'lore- 9.

4. Sri.K.V.Raghava Chari,  
Director General of Posts & Telegraphs,  
New Delhi.

2. Shri..M.S.Nagaraja, Advocate  
35.(Above Hotel Swagath),  
1st Main Road,  
Gandhinagar,  
B'lore- 9.

5. Sri.C.S.Narasimhan,  
Deputy Director of Accounts  
(Pestal), Karnataka Circle,  
BANGALORE.

3. The Secretary,  
Min. of Communication,  
New Delhi.

6. Sri.M.S.Padmarajaiah,  
Sr. Central Govt. Standing Counsel,  
High Court Buildings,  
Bangalore- 1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

C.C. APPLICATION NO. 14/87

Please find enclosed herewith the copy of the Order/~~Interim Order~~  
passed by this Tribunal in the above said Application on 26-6-87.

Encl : as above.

Balu\*

Received COPIES  
R.Santhanam  
3/F/87  
(R. SANTHANAM)

*Hall*  
9C SECTION OFFICER  
(JUDICIAL)

Issued  
6/7/87

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BANGALORE

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Sd — — —

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Vice-Chairman

26/6/87

Member (A) — 26.6.87

True Copy

sr/Mrv.

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SECTION OFFICER 21  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE